NATIONAL COMPANY LAW TRIBUNAL
COURT ROOM NO. 1,
MUMBAI BENCH

Item No. 32

IA 1170/2024 In C.P. (IB)/1296(MB)2022

CORAM:

SH. PRABHAT KUMAR **JUSTICE VIRENDRASINGH BISHT (Retd.)**

HON'BLE MEMBER (TECHNICAL) **HON'BLE MEMBER (JUDICIAL)**

ORDER SHEET OF THE HEARING ON **28.03.2024**

NAME OF THE PARTIES: **INDIAN BANK (FILED THROUGH RP ANIL KASHI DROLIA) V/s MR. VINOD KUMAR JATIA (PERSONAL GUARANTOR OF M/S SUPERWAYS ENTERPRISES PVT LTD)**

Section 95(1) of the Insolvency & Bankruptcy Code, 2016

ORDER

1. Adv. Raina Birla for Petitioner.
2. Adv. Rahul P. Darji For Resolution Professional.
3. Arguing Counsel for the Respondent is occupied before the Hon'ble High Court.
4. List this matter on **18.04.2024** for hearing.
5. Last opportunity is granted to the Respondent to argue the matter otherwise matter will be proceeded ex-parte on the next date of hearing.

Sd/- **Sd/-**

PRABHAT KUMAR **JUSTICE VIRENDRASINGH BISHT**

MEMBER (TECHNICAL) **MEMBER (JUDICIAL)**

Sapna